

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4895/2025

[Arising out of impugned final judgment and order dated 10-02-2025 in CRLA No. 3720/2009 passed by the High Court of Judicature at Allahabad]

BRAHM PAL

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

IA No. 68201/2025 - EXEMPTION FROM FILING O.T.

Date : 09-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. Raja Choudhary, Adv.
Mr. Shreyash Kaushal, Adv.
Mr. Rajesh Singh Chauhan, AOR

For Respondent(s) Mr. Lohit Ganguly, Adv.
Mr. Sandeep Lamba, Adv.
Mr. Navneet Jha, Adv.
Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

As prayed for by learned counsel for the petitioner, the matter be listed on 04.08.2025.

2. Interim order to continue, till the next date of listing.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(ANJALI PANWAR)
COURT MASTER (NSH)